

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00963/2018

Dated Tuesday the 24th day of July Two Thousand Eighteen

PRESENT

**HON'BLE MR. R. RAMANUJAM, Member (A)
&
HON'BLE MR. P. MADHAVAN, Member (J)**

Smt. D. Thavasi Ammal,
Sembattu, Airport post,
Angalamman Koil Street,
Trichy 620007.Applicant

By Advocate M/s. Ratio Legis

Vs

1. Union of India rep by,
The General Manager,
Southern Railway,
Park Town, Chennai.
2. The Work Shop Personnel Officer,
Golden Rock Workshop,
Ponmalai, Trichy.Respondents

By Advocate Mr. P. Srinivasan

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To call for the records related to the death of the applicant's husband and the applications submitted by the applicant seeking compassionate appointment on 04.04.2015 followed by another reminder 09.08.2016 to her married daughter and direct the respondents to process the same within a time frame as per the rules provisions in vogue by considering her representation and pass such other order/orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice. "

2. It is submitted that the applicant is the widow of one late L. Durairaj who died in harness while working as Section Engineer in the respondents' department. She made a representation on 09.08.2016 to consider her married daughter for appointment on compassionate grounds which is still pending for consideration. Learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to consider the representation within the time limit to be stipulated by this Tribunal.

3. Mr. P. Srinivasan takes notice for the respondents.

4. Keeping in view the limited relief sought and without going into the substantive merits of the case, we deem it appropriate to direct the respondents to consider Annexure A3 representation dt. 09.08.2016 in accordance with law as well as the facts and circumstances of the

applicant's case and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

5. Accordingly, OA is disposed of at the admission stage.

(P. Madhavan)
Member(J)

(R.Ramanujam)
Member(A)

24.07.2018

SKSI